

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.416
CP/232/ND/2023

IN THE MATTER OF:

ICP Investments (Mauritius) Limited	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 01.05.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Adv. Sanyam Agarwal, Adv. Rahul Sateerja
For the Respondent	: Mr. P. Nagesh, Senior Advocate, Mr. Abdul Sami, CS Ms. Mahima Shekhawat, Advocates

ORDER

In this matter this Tribunal reserved order in the application filed by the Applicant for withdrawal. Hence registry is directed not to list the application again.

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)